

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:1335  
ANSWERED ON:01.08.2000  
ILLEGAL TRANSPORTATION OF COAL  
VISHNU DEO SAI

**Will the Minister of COAL be pleased to state:**

- (a) the number of cases relating to illegal transportation of coal from South Eastern Coalfields and Mahanadi Coalfields Limited came to light during the last three years;
- (b) the quantum and value of the coal seized therein; and
- (c) the action taken by the Government against the guilty persons in each case?

**Answer**

THE MINISTER OF STATE FOR COAL (SHRI N.T. SHANMUGAM)

(a) to (c): Some incidents of illegal mining and transportation of coal illegally mined have come to the notice of Coal India Limited. On the basis of raids conducted by security personnel, CISF etc. and coal recovered by them, the total number of cases of pilferages/theft which have come to the notice of South Eastern Coalfields Limited, and Mahanadi Coalfields Limited, during the year 1997-98 to 1999-2000 are as follows:-

Theft/Pilferage            Measures Taken

Year	No. of Incidents	Quantity of coal theft (in tonnes)	Value of coal stolen (in Rs. Lakhs approx)	Arrests made	FIR Lodged
		SECL MCL SECL MCL SECL MCL SECL MCL SECL MCL			
1997-98	2	32 13 96	0.09 0.51 21 0 2 32		
1998-99	2	33 32 144	0.27 0.84 3 6 2 33		
1999-2000	2	54 48 321	0.15 1.66 3 27 2 54		

The following steps are taken by Coal India Limited and its subsidiaries to curb such illegal activities or criminal offences:-

- i) collection of intelligence reports,
- ii) round the clock patrolling and surprise raids in illegal mining sites by the security forces of the subsidiary companies of CIL and the personnel of Central Industrial Security Force,
- iii) blacklisting the seized trucks, carrying illegally mined coal,
- iv) dozing off and filling up the illegal mining sites,
- v) reporting cases of illegal mining whether within the leasehold areas of the subsidiary companies of CIL or outside to the District Authorities.
- vi) handing over the illegally mined coal and implements of illegal mining/coal transportation to the local Police Stations and lodging First Information Reports for taking action in such incidents of criminal offences; and
- vii) keeping close liaison with the District and State Authorities in order to seek their help and cooperation in curbing such criminal offences.